

## LOK SABHA DEBATES

### LOK SABHA

Thursday, December 12, 1996/Agrahayana 21,  
1918 (Saka)

The Lok Sabha met at one minute past Eleven of  
the Clock)

[MR. SPEAKER in the Chair]

(Interruptions)

[English]

SHRI MANORANJAN BHAKTA (Andaman and Nicobar Islands) : I have given a notice for Adjournment Motion.

MR. SPEAKER : We will see after Question Hour.

I will allow you after Question Hour.

SHRI MANORANJAN BHAKTA : Please try to understand that in Andaman and Nicobar Islands, all development works have been stopped. Thousands of workers are now jobless. We cannot even provide drinking water to the tribal people.

MR. SPEAKER : I understand.

SHRI MANORANJAN BHAKTA : We cannot harness the water. This is a very serious situation prevailing in that part of the country...(Interruptions)

SHRI MADHUKAR SARPOTDAR (Mumbai North West) This matter may be taken into consideration ... (Interruptions)

SHRI MANORANJAN BHAKTA : This is a very unusual situation.

[Translation]

PROF. RASA SINGH RAWAT (Ajmer) : Despite being a Union Territory, it is facing such problems ... (Interruptions)

[English]

SHRI MANORANJAN BHAKTA : Harnessing of drinking water to provide it to the tribal population cannot be done. Entire development work is stopped there. In the Andaman and Nicobar Islands, collection of sand and stone quarrying has been banned by the Ministry of Environment and Forests under the CRZ Regulations. We cannot provide drinking water to the people ... (Interruptions)

[Translation]

PROF. RASA SINGH RAWAT : People of Andaman and Nicobar Islands are facing a lot of problems ... (Interruptions)

[English]

MR. SPEAKER : Let me say something.

I think, it is a serious problem. The Government should attend to that problem. The people are in difficulty. This matter was raised earlier also. Some solution has to be found out. In fact, I placed this matter before the Business Advisory Committee and the hon. Member met me also in the Chamber to point out that the problems relating to the Union Territories, having no legislature have not been discussed on the floor of the House. I am sure that the point is very valid. Since they do not have legislatures, their problems have to be discussed on the floor of the House. I agree with the demand of the hon. Member and we have already admitted a discussion under Rule 193 on the problems of Union Territories having no legislature. We will have a special debate on that.

### ORAL ANSWERS TO QUESTIONS

#### Modernisation of ATCS

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\*301. SHRI ANNASAHIB M.K. PATIL :  
SHRI G.M. BANATWALLA :

Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether in view of the recent mid air collision, the Government propose to make two separate air corridors for incoming propose to make two separate air corridors for incoming and outgoing flights;

(b) if so, the details thereof;

(c) whether the Government had launched a scheme for modernisation of air traffic control service at the airports in Delhi and Mumbai;

(d) if so, the details of the above scheme, the original estimated cost thereof, the target set for completion of the scheme, the present status of the work done under the above scheme and the time by which the scheme is likely to be completed;

(e) whether implementation of the above scheme has been delayed; and

(f) if so, the reasons therefor alongwith the details of cost escalation?

THE MINISTER OF CIVIL AVIATION AND MINISTER OF INFORMATION AND BROADCASTING (SHRI C.M. IBRAHIM) : (a) to (f). A Statement is laid on the Table of the House.

#### STATEMENT

(a) and (b). The proposal for separate corridors for unidirectional movement has been under examination for sometime. While planning modernisation of Air Traffic Control System at Delhi, separate corridors for incoming and outgoing traffic have been incorporated and appropriate navigational equipment are being installed.